

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1908(KB)2019
IA(I.B.C)/1516(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JULY 2024

IN THE MATTER OF	RELIANCE HOME FINANCE LIMITED VS RAGHAV SAREES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Siddhanth Makkar, Adv.] For the Liquidator

ORDER

1. Ld. Counsel appearing on behalf of the liquidator present.
2. **IA(I.B.C)/1516(KB)2024:**
 - a. This IA has been filed by the Liquidator under Section 35(1)(N) of the IBC, 2016 read with Regulation 44 of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking for following reliefs: -
 - i. *Allow the present application;*
 - ii. *Extend the period beyond 01/08/2024 in Liquidation Process of Raghav Sarees Pvt. Ltd. in accordance with regulation 44 of the Liquidation process regulations 2016 by a period of 6 months;*
 - iii. *Pass any such Order(s) as the Hon'ble Tribunal may deem fit.*
 - b. The reason for extension is mentioned in page nos. 12 to 14 at paragraphs 7 to 14 of this application and we are satisfied with it.
 - c. This IA is accompanied by an affidavit of liquidator at page nos. 17 to 19 of the said application.
 - d. We have perused the application and the documents attached therewith and heard the ld. Counsel for the Liquidator. We are satisfied with the prayer made

in the IA should be allowed in view of the facts pleaded in para nos. 7, 12 and 14 of the application for extension of six (6) months.

e. Accordingly, this **IA(I.B.C)/1516(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

3. List the main CP for further consideration on **30.07.2024** had already posted.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)